

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-36(ND)/2016**

**IN THE MATTER OF:**

M/s. Rishi Infratech Pvt. Ltd. & Ors. .... Applicant/petitioners  
Vs.  
M/s. Mahamaya Exports Pvt. Ltd. & Ors. ... Respondents

**Order under Section 397/398 of the Companies Act**

**Order delivered on 31.08.2017**

**Coram:**


**CHIEF JUSTICE (Retd.) M.M.KUMAR  
Hon'ble President**


**Ms. Deepa Krishan  
Hon'ble Member (T)**

For the Applicant/petitioner : Mr. P. Nagesh, Mr. Dhruv Gupta, Adv.  
For the Respondent : Mr. Amit Kumar, Adv. For R-1 to 3 & 6  
Ms. Aasifa Sheikh, Mr. Sangram Patnaik,  
Mr. Dhruvajit Saikia, Advocates for R-4

**ORDER**

On account of paucity of time, hearing is deferred to  
26<sup>th</sup> September, 2017.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

31.08.2017  
V. Sethi